

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>06.07.2009</p> <p><u>OA No. 280/2008</u></p> <p>Mr. A.N. Gupta, Counsel for applicant. Mr. R.G. Gupta, Counsel for respondents. <small>No. 2 None present for Respondent No. 1</small></p> <p>Heard learned counsel for the parties.</p> <p>For the reasons dictated separately, the OA is disposed of.</p> <p> (B.L. KHATRI) MEMBER (A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 06th day of July, 2009

ORIGINAL APPLICATION NO. 280/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Suresh Chandra Kulshrestha son of Late Shri Kripa Shankar aged about 73 years, resident of E-180, Ramnagar Extension, Sodala, Jaipur.

.....APPLICANT

(By Advocate: Mr. A.N. Gupta)

VERSUS

1. Union of India through its Secretary, Government of India, Ministry of Personnel, Public Grievances & Pensioner's Welfare, New Delhi.
2. The Chief Workshop Manager, Jhansi (U.P.), Central Railway Workshop, Jhansi.

.....RESPONDENTS

(By Advocates: Respondent No. 1 - None
Respondent No. 2 - Mr. R.G. Gupta)

ORDER (ORAL)

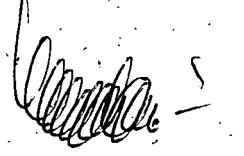
The applicant has filed this OA thereby praying that directions may be given to the respondents to allow the insertion of Smt. Bina Kulshrestha in the PPO No. CR/31418/201832.

2. Notice of this application was given to the respondents. The respondents have filed reply. Alongwith the reply, the respondents have also enclosed copy of the letter dated 26.02.2009 (Annexure R/4) whereby the Accounts Officer has been directed to incorporate the name of Smt. Bina Kulshrestha in the PPO NO. CR/31418/201832 and make necessary steps for the payment of family pension to her.

3. In view of what has been stated above, we are of the view that no further direction is required to be given. In case the direction, as given in the letter dated 26.02.2009, has not been complied with by the Appropriate Authority till date, the same shall be complied with expeditiously and in any case not later than two months from the date of passing of this order.

4. With these observations, the OA is disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ